# GOVERNMENT OF TRIPLINA UNGAN DEVELOPMENT DEPARTMENT

THE TRIPURA MUNICIPALITIES

CONDUCT OF ELECTION )

RULES, 1995

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32		PITTERIOR TO THE PURA GAZETTE
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35		and the court of the annual contract of the co
35	*	
		GOVERNMENT OF TRIPURA
		URBAN DEVELOPMENT DEPARTMENT
		Dated, Agartala, the 18th November, 1995.
		NOTIFICATION
35		In exercise of the powers conferred by Section 274 of the Tripura
37		11 - 1 - 1 Act. 1994, the State Government hereby makes the following Rules:
36 36		tar s
30		
36		
37		CHAPTER—I
		PRELIMINARY
37		PRELIMINAK
. 37	<b>6</b> 1 (1)	These rules may be called the Tripura Municipalities (Conduct of
38	Short title and Commence.	E estical Rules, 1995 ;
38	ment.	They shall come into force at once.
39		
	Definition.	In these rules unless the context otherwise requires,—
39		"Act" means the Tripura Municipal Act, 1994 (Tripura Act No. 8
		: (1994);
39		"Ballot Box" includes any box bag or other receptacle used for the
40		intertion of ballot paper by voters;
41		"Counterfoil" means the counterfoil attached to a ballot paper

(d) "Election Commission" means the State Panchayat Electic Commission Constituted Under Article 243K of the Constitution of India read with Section 176 of the Tapora Panchayat Act, 1993 (Ac No. 7 of 1923).
(c) "Electoral roll number" of get a mean-
(i) the script number of the state of the person :
<ul> <li>(ii) the serial number of the part of the fractional fire on which and entry occurs a and</li> </ul>
(iii) the name of the Municipality to which the electoral reliefes;
(f) "Form" means a form appended to those rules, and includes a translation thereof in Bengali:
(g) "Marked copy of the electoral roll means the copy of the electoral roll set apart for the purpose of marked 2 the names of electors to whom ballot papers are issued at an electoral control of the names of electors to whom the place fixed for taking roll are related to a Municipality means the place fixed for taking roll.
(i) "Presiding Officer" includes the functions of a presiding character and any of (3), of rule 9.
of Rule 5 of these rules and reasonable of materials appointed under sub-rule 1 or rule 1 or rul
(k) "Section" means a section "
officer, or other public servant, and is, by reason of his being the publing station where he is etc.  (m) "Polling Agent" means a Polling and includes a candidate of the public servant.
and includes a candidate and three en
(2) The expression used in these have the meaning assigned to them.  (3) The Tripura General Clause the tion of these rules as it applies for the legislatures of the State of Tripura.

## CHAFTER--II

## ATTACETRATIVE MACHINERY FOR 10 NOUCT OF ELECTION

Signification of the state of t

The contraction of the propagation of the propagation of the contract of all elections to the Municipalities

- 1. 21.2 The Election Commission appointed by the State

- 1. 21.4 Article 243K of the Constitution of India read with

- 1. 21.5 Article 243K of the Constitution of India read with

The stack approvales of subscale (D, the Evotion Commissioner The stack and may be necessary for the proposes mentioned in the stack and the s

egenetic in district tourisipat Section Officer Fire each District the Election Commission shall, in consulation of the State Government, appoint a District Municipal Election Lines which has the the District Municipal that the District Municipal Election

I state the superintendence, direction and control of the Easter Cammission the District Municipal Election Officer shall there are a preparation of Electoral rolls and the conduct of all and a mathic his jurisdictions under these rules.

The Election Municipal Election Officer shall perform such other in the may be entrusted to him by the Election Commission.

rointment of marning Rear. For every constituency, for overy election, to fill a seat or seats in the consultation with the Election Commission shall, in consultation with the State Deverage, appoint a Returning Officer who shall be the Sub-Deverage. Officer within whose territorial Jurisdiction the constituency has been accounted as situated or may appoint any other officer of the State Government as Returing officer.

I di stall be the general duty of the Returning Officer at any election to de such acts and things as may be necessary for conduct of the election to the manner provided under these rule.

Assistant urning cer. Assistant Returning Officer to assist Returning Officer in the performance of his functions.

Pravided that every such person shall be an Officer of the State Govern-

(2) Every Assistant Returning Officer shall, subject to the control of the Returning Officer shall be competent to perform all or any of the functions of the Returning Officer.

Provided that no Assistant Returning Officer shall perform any of the functions of the Returning Officer which relates to the scrutiny of nominations unless the Returning Officer is inevitably prevented from performing the said functions.

Sub-ordination of Returning Officer & Asstt. Returning Officer 7. The Returning Officer and the Assistant Returning Officer shall perform their duties and discharge their functions under the superintendence, direction and control of the Election Commissions.

Pelling Stations.

The list of the Polling stations where Fell shall be held for election
of members of Municipality shall be prepared and published on the
manner provided in Rule 7 of the Triputa Municipalities (Registration of Electors) Rules 1995.

Appointment of Presiding Officer. 9. (1) The Returning Officer shall appelled a Presiding Officer for each polling section and such other Polling Officer or Officers as he thinks necessary to assist the Presiding Officer, but shall not appoint any person who has been employed by or on behalf of a has been otherwise working for a candidate in or about the election to be a Presiding Officer or Polling Officers.

Provided that if any Polling Officer is absent from the Polling Station the Presiding Officer may appoint in his place any person who is present at the polling station other than a person who has been employed by or on behalf of or has been otherwise working for a candidate in statistical election to be the Polling Officer, and shall; when such appendicture is made, inform the Returning Officer accordingly.

- (2) The Polling Officer shall, if so a rested to the Presiding Officer, perform all or any of the functions of the Presiding Officer under these rules.
- (3) If the Presiding Officer are a total for any other unavoidable reasons absent from the princip station, his functions tions shall be performed by such France Officer and his been previously authorised by the Returning Officer approximation functions during any such absence.

Explanation:—Reference in these relations Free Lag "Officer" shall, unless the context otherwise requires to local entrance Lag person performing any function which he is authorised to refer the later sub-rule (2) or as the case, may be under sub-rule (3).



#### CHAPTER--III

#### GENERAL PROVISION

General ead bye-election to Municipality.

- 10. (1) For the First General Election of the Municipality under Section 49 of the Act and thereafter for its new Constitution the State Government shall, by a Notification published in the official gazette call upon every constituency of Municipality to elect members in accordance with these rules.
  - (2) When the seat of a member elected to a Municipality becomes vacant or is declared vacant or his election to a Municipality is declared void, the State Government shall, by notification in the gazette, call upon the constituency to elect a person for the purposes of filling the vacancy so caused and these rules shall apply so far as may be, in relation to the election of a member to fill such vacancy.

Appointment
of dates for
nominations
etc. for the first
General Election.

- 11. As soon as the Notification has been published under sub-rule (1) or (2) of Rule 10 calling upon a constituency to elect member or members, the Election Commission shall, by one or more Notification in the Official Gazette appoint-
  - (a) the last date for making nomination which shall be the seventh day after the date of publication of the Notification or, if that date is a holiday, the next succeeding day which is not a public holiday:
  - (b) the date for scrutiny of nominations which shall be the day immediately following the last date for making nominations, or if that day is a public holiday, the next succeeding day which is not a public holiday:
  - (c) the last day for the withdrawal of candidatures, which shall be the second day after the date for the scrutting of nominations, or, if that day is a public holiday, the next succeeding day which is not a public holiday;
  - (d) the date or dates on which the poll shall, if necessary be taken, which or the first of which shall be a date not earlier than the fifteenth day after the last date for withdrawal of candidature.
- (e) The hour of which the poll shall commence and the hour at which it shall close on the date or dates fixed for polling.
  - (f) the date before which the election shall be completed;
  - (2) The Election Commission may, for sufficient cause and with the provisions approval of the State Government postpone the date or extend the period fixed for polling.
- 12. On the issue of the Notification under Rule 11 Returning Officer shall give public notice of the intended election in Form 1 by affixing a copy thereof in some conspicuous places in his office, the office of the Municipality and in such other places as he thinks fit, and invite nominations of the candidates for such election specifying the dates, places, and time at which the nomination papers are to be delivered.

otification for amination etc. be issued by Returning tantel sa of Midales

- 13 (1) Any person, if not otherwise disqualified under the procession of the Acco. Any order made there exists may be no ninuted as a can licate for election to a Municipality from any of the Constituence in that Municipality, if his name is included in the Electoral Roll of that Constituence or any other constituence in that Municipality.
  - (2) Nomination papers in Form 2 shall be supplied by the Returning Office. to any a other one designed

nation of nation of artifor naming.

14. (1) On any of the dates. fixed for filling nonmation reduced as a possible Rule (i) of Rule II. each modified shall access to the proposer deliver it to the Returning Officer during the place specified in the order under Rule (2, a nonner or accessed completed and signed by the condidate and by a votes of the conditionary as proposer:

Provided that for the purpose of nomination for extremition is a systematic reserved for scheduled castes or scheduled tribes persons the nomination paper shall be accompanied by a copy of the Scheduled Castes of the Scheduled Tribes as the case may be, certificate granted by a compating authority and that the original copy of such certificate shall be produced at the time of delivery of such nomination paper to the Returning Officer.

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(2) Any person whose name is entered in the voter list of the constituency for which the candidate is nominated and who is not on the candidate is no minated and who is not on the candidate is proposer:

Provided that he shall not subscribe us proposer for no. 1742 : nomination.

(3) Every nomination paper presented to the Returning Officer shall be in form 2.

provided that a failure to complete or defects in completing the declaration as to the symbol in a nomination paper in Form 2 shall not be deemed to be a defect of substantial character within the meaning of sub-rule (4) of Rule 22.

(4) Nothing in this rule shall prevent any candidate for being a matted by more than one nomination papers for election in the same and account of the control of the contr

Provided that not more that four nomination paper, shall to the shall of any candidite or accepted by the Returning O East and election in the same constituency.

(5) On the presentation of the nomination paper. The said Officer shall satisfy himself that names and the deposition of the candidate and his proposer as entered on the same as those entered in the Electoral Roll.

The state of the name of numbers to be corrected as a state of the name of numbers to be corrected as a state of the name of numbers to be corrected as a state of the the corresponding entries in the state of the

First of these Rules symbols are either reserved or free or fire the expendix to be attached.

C 2 1 1

I - 1. 11-22 symbol is a symbol which is reserved by Election

- 1. 11-2 for a recognised political party for exclusive allote

- 1. 12-2 candidate or candidates set up by that party.

the start was it have Rules, recognised Political Party means a politite, growthy the Election Commission of India as a National Party

The life symbol which may be chosen by the candidate at

I the little such election more nomination papers than one are to the little real total of the candidate, the declaration as to symbol the remainstant paper first delivered, and no other declaration as the real stall be taken into consideration under Rule-17 even if the taken paper has been rejected.

For the purpose of these Rules a candidate shall be deemed to be -- -- -- a recognised political party if-

the candidate has made a declaration to that effect in his nomi-

2 - ctice in writing to that effect so as to reach not later than
2 F and the last day of withdrawal of candidature, being delivered
to the Returning Officer of the Constituency; and

the said notice is signed by the President, chairman or General Exercisery of the recognised political parties, or if there is no General Exercisery, the Secretary of the state Unit of the recognised political targets by any Member of such political party duly authorised by .... Irreleast Chairman, General Secretary or Secretary, its the many be.

The day attested specimen signature of the President Confirman, Berma Secretary or Secretary of the state Unit of the recognised political transfer in the fact has been authorised. Member where a Member has been authorised factor gather position, a letter to that effect by the President, Charanan, Terma Secretary or Secretary as the case may be, shall be sent to the termane Returning Officer so as to reach him before the date of scrutiny the remeation papers.

Choice of free symbol/symbols by candidate

- 9. (1) A Candidate in Municipality Election from any constituency shall give in order of preference three symbols specified in first schedule.
  - (2) Notwithstanding anything contained in the Sub-Rule (1) of this Rule, if at any election the number of candidates, other than those set up by recognised political parties, exceeds the number of free symbols specifie, in the first schedule, the District Municipal Election Officer may, for smooth conduct of election, by an order, specify additional free symbols for allotment by the Returning Officer to each of the candidates.

Deposit.

20. A candidate for an election from a constituency of a Municipal Area shadnot be deemed to be declared nominated for election from a constituency unless he deposits or causes to be deposited in cash with the Returning Officer concerned a sum of Rs. 250;—or where the candidate is a woman or is a member of the scheduled castes or the scheduled tribes a sum of Rs. Rs. 125/-.

Provided that where a candidate has been inominated by more than one nomination paper for election in the same constituency not more than one deposit shall be required by him under this Rule.

Notice of neminations and time and place for the scrutiny. 21. The Returning Officer shall, on receiving the nomination papers under Sub-Rule (1) of Rule 14 from the person or persons delivering the same, enter on the nomination paper itself serial number, and shall sign thereon clearly the date on which and the hour at which the nomination paper has been delivered to him and shall as soon as may be thereafter, cause to be a fixed in Form 3 in some conspicuous place in his office a notice of the nomination containing description similar to those contained in the nomination paper both of the candidate and of the proposer.

Scrutiny of Nomination.

- 22. (1) On the date fixed for scrutiny of nomination papers, the candidates or their election agent and one proposer and no other person may attend at the time and place appointed in this behalf and the Returning Officer shall give them all reasonable facilities for examining the nomination papers of all condidates which have been delivered within the time.
  - (2) The Returning Officer shall then examine the nomination paper and shall decide the objection which may be made to any nomination and may either on such objection or on his own motion, after such summary enquiry, if any, as he thinks necessary, reject any nomination on any of the following grounds, namely —
  - (a) that the candidate is disqualified for being chosen to fill the seat by or under the Act;
  - (b) that the proposer is not a voter of the constituency concerned;
  - (c) that there has been a failure to comply with any provision of the Rules 13 and 14;

(3)

shall a say a cre of the candidate of the proposer on the nominail i - . igenuine. Rule. with recontained in clause (c) or (d) of sub-Rele (2) shall be p by and the contraction of the nomination of any candidate on scified 11: 12: 12 of 21y irregularities in respect of a nomination paper, if the for 1. : : : : : : set eer duly nominated by means of another nomination bols titut transact of which no irregularities have been committed. The Returning Officer shall not reject any nomination paper on shall : -- : 'c-, defect which is not of substantial character. nless The Estateles Officer shall hold scrutiny on the date appointed con-: . . . . . . . . . . . Clause (b) of Sub-Rule (1) of Rule 10 and shall not is a - 1 - 11 . . . rement of the proceedings except when such proceedings Rs. the martinial or obstructed by riot, or, open violence or by cause be-one The Returning Officer shall endorse on each nomination paper his one 150 in laterting or rejecting the same and, if the nomination paper title shall record in writing brief of his reasons for such rejection. nder ". Jiziel, after all nomination papers have been scrutinised and enter is: is: 1-i decisions accepting of rejecting the same have been recorded cariy reflecting Officer shall prepare in form -4 a list of validly ered -i - - del candidates that is to say the candidates whose neminations 3 in 11.2 12 1 fr ad which and affix it on his notice board. des-The artiful and every such candidate shall be shown in the said date and it is recessing his nomination paper. Art candidate may withdraw his candidature by a notice in writing dates be singed by him and delivered before 3 O'clock in the tend a the day fixed under Clause (c) of sub-Rule (1) of fficer to the Returning Officer either by such candidate in person ation the section agent who has been authorised in this behalf in writing i: : -: : : -d.dute. : and ... resson who has given a notice of with drawal of his candidature and .- 1: S.T.-Rule (i) shall be allowed to cancel the notice. mary A matice of withdrawal of candidature under sub-Rule (1) shall av of . the and shall contain the particulars sot out therein and on transit of such notice the Returning Officer shall note therein the date it by 1-11 Te at which it was delivered. The Returning Officer shall on being satisfied as to the genuineness i ; at earlie of withdrawal and identity of the persons delivering it under the f the 1.1-1. . cause a notice in Form 6 to be afficed on his Notice Board.

.

Inequalities and Publication of List of Confesting Candidates

- 25. (1) Immediately after the expity of the period within which candidature may be withdrawn under sub-rule (1) of rule 24 the Returning Officer shall prepare in Form 7, a list of contesting candidates, that is to say candidates whose nomination papers have been finally accepted and who have not withdrawn their candidature within the said period.
  - (2) If the list is prepared in more langueges then one, names of candidates therein shall be arranged alphabetically in the script of such one of those languages as the Election Commission may direct.
  - (3) Alphabetical order referred to in sub-pulsic abuilthe determined with reference to surnames of the candidates of the candidates of the candidates;
  - (4) Immediately after the gregorators of his of contesting candidates referred in sub-rule (1), the Electrical Colors shall, subject to the provisions of Rules 18 and 18 and to any general for special direction issued in this behalf in the Electrical Countission.
  - (a) allot one of the difference many to each contesting condidate in confermity, as for no must call as a total charge and
  - (b) if mote contexing over sates than an exhause indicated their preference for the same symbol, a context to a context the symbol, will be a context. The all atment of symbol by Returning Officer to a candidate shall be final to

Provided that while all the right symbol, the Returning Officer shall give preference to the candidate of a recognised State Politics. Further any other State or registered integers. Political party of an unrecognized political Party which was a so State of Triputa.

- (c) every capital and a election agent she first a conformed of the symbol alletted to the candidate and to and a specimen thereof by the Returning Officer.
- (5) The Returning Officer shall immediate the immediate of reparation cause a copy of the last contesting care fair the first on the Notice Board in his Office and shall also turn to record to each of the contesting carefulate or to his extra to the
- 26. (1) If a candidate desires to appear to he such appointment shall be made in Formel, said to delivering nomination paper or at any time telescope are and
  - (2) The appointment of the electric living in the sked by the candidate at any time by a delectric living in the signed by him, and lodged with the Rectric living at the shall take effect from the date of water

Appointment of Election Agent and rejection of such appointment.

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the second election agent dying before or during the ...... candidate may appoint a new Electrons again. . .... Sub-Rule (1).

and declinat which a poll is to be taken any contesting candidate er e entre agent may appoint one agent and one relief agent to act the ring agent of such candidate at each polling stations. bein and americand be made by a letter in writing in deplicate 

- The second of this disction agent shall, deliver the deprimental and if appeliament to the polling agent who shall on the and the Presiding Officer and the Presiding There is refact the duplicate copy presented to his in his eartedly. The second shall be allowed to perform any dury at the ording the second reflection complied with the provision of this sub-cuts.
- I The armainment of a polling agent may be revoked by a canaddate has a sit an agent at any time before the connencement of the poll To a decimation writing in Form-11 signed by him. Such decimation 1-2 or sarges to the Presiding Officer at the polling station where the agest a in appointed for duty :

From 2022 1 22 where the appointment of a polling agent is revocable were rear of agent des before the commencement of the notify the stand-17- 1311 - 1211 fance with the provisions of the Rufe.

ike uch

Publication of the list of places fixed for " polling.

28. Before the date of publication of finallist of contesting candidates under Rule 25; the Returning Officer shall natify that the poll shall be held during the hours fixed under Clause (e) of sub-rule (1) of Rule 11 at the polling station fixed under Rule 8.

Voting Normally to be in person 29. Save as hereinafter provided, all electors voting at an election shall do so in person at the polling station provided for them under Rule 8.

Procedure of Contested and Uncontested Elections.

- 30 If at any election of a constituency of a Municipality
  - (a) the number of contesting candidates is more than one, a poli shall be taken;
  - (b) the number of contesting condidate is one against the constituency of a Municipality, the Returning Officer shall forthwith declare, in Form-12, such candidate to be day released to fill the constituency;
  - (c) no nomination paper is received or all the nomination papers are rejected in respect of a particular constituency, the constituency shall remain vacant till it is filled up under Rule-81.

Death of Candidate before poll. 31. If a candidate whose nomination has been found valid on scrutiny made under Rule 14 and who has not withdrawn his candidature under Rule 16 dies and a report of his death is received before the publication of the list of contesting candidates under, Rule-15 or if a contesting candidate dies and a report of his death is neceived before the commencement of the poll, the Returning Officer shall, upon being satisfied of the fact of death of the candidate, countermand the poll and report the fact to the State Government and the Election Commission and all proceedings with reference to the election shall be commenced a new in all respect as if for a new election:

Provided that election shall not be countermanded due to the death of a contesting candidate unless such cert late belongs to a recognised National Political Party or recognised state Political Party.

Provided further that no further nomination shall be necessary in the case of person who was a contesting cardidate at the time of the countermanding of the poll.

Provided also that no person who has given a notice of withdrawal of his candidature under Rule 16 before the countermanding of the poll shall be ineligible for being nominated as a candidate for election after such countermanding.

Manner of Voting. 32. At every election where a poll is taken, votes shall be given by ballot in the manner hereinafter provided and no votes shall be received by proxy.

9*	1.	*	I to a the line shall be of such design as may be approved by the
		7	· IIII consoliation with the State Government.
cs	F / 4	-	E = 1211: paper shall be in Form-13 and shall be of such design,
ıll	1-		are referred the Election Commission may direct.
of do			I Fire taket paper shall have a counterfoil attached thereto and user that reparer and the counterfoil shall be in from-13, and the
			The products therefore shall be in such language or languages as the Election I when may direct.
าไไ			Treatment contained shall be arranged on the ballot paper in the list of contesting candidates.
:cy			- It is a more candidates bear the same name, they shall be a magnified by the addition of their occupation or in some other manner.
in		10.00	C. wife each polling station there shall be displayed prominently-
<i>y</i> ;		4	
	<u> </u>		1 1 20000 specifying the polling area the voters of which are entitled
:Tc			to vote at the polling station and where the polling area has more than
:a11			: :: : : : : : : : : : : : : : : : : :
			: Logy of the list of contesting candidates.
ide			I. The Returning Officer shall cause to be provided at every polling
nes			faire cae er more compartments (hereinafter referred to in these
of			: = Est "Voting Compartments") in which voters can record their
ia			and serected from observation.
the			Tor Returning Officer shall provide at each polling station a
:di-			====: rumbet of ballot boxes, ballot papers, copies of the list of
and			wriers in respect of the polling area or areas voters of which are
ion			exited to vote at such polling station, instruments for stamping the
of a			to -ark the ballot papers. The Returning Officer shall also provide
enal			wat polite station such other equipment and appendies as may
0.2.27.5			termed for taking the poll at such polling station.
the		• .	Oc the day fixed for taking poll, the Presiding Officer shall regulate
er-	A:		===== ef veters to be admitted at any one time inside the polling
4	F. 140-		ration and shall exclude therefrom all persons other than-
of			LE Polling Officers;
nall			patile servants on duty in connection with the election;
uch			: persons authorised by the Returning Officer, District Municipal
A.R.			E-min Officer, Election Commission in the provision of
otin			12 eachdates, their election agents and subject to the provisions of
у.			F 27 cze pelling agent of each candidate at a time;

- (e) a child in arms access to a refer to the
- (f) a person accompany of the control with who conton move without being helped the
- (g) such other persons at the Father of I flar of the Presiding Officer may employ for the pursues of allest flar the voter.

#### Preparation of Ballot Boxes for Poll,

- 37. (1) The Presiding Officer and the state of the commencement of the poll, satisfy all persons present that the fallet box is empty.
  - (2) Every ballot be a second of the ballot better batter batter both on the outer and inner a total of the second of the second

  - (b) the serial number and a natural de primer station;
  - (c) the serial number of the file of the series are times one ballot box is used in respect of a partition of the series and the
  - (d) the date of poli .
  - (3) Immediately before the intraction of the poll, the Presiding Officer shall demonstrate to the real agent and other persons present that the ballot box bears the line of the real of the Seb-Rule (2).
  - (4) The ballot box shall then the tree in the second and placed in full view of the President Line and the president and

#### Marked copy of Electoral Rolls.

38. Immediately before the summer of the Freeding Officer shall also demonstrate to the property of the electoral rolls to be a summer of the first act contain any entry other than the marked "EDV" against a summer.

# Identification of Electors.

- as he thinks fit to help in the limit of the example to assist him or otherwise in taking a gain
  - (2) The candidate and the continuous and appears agents shall not speak to or address any electing the continuous account continuous and the president of the President Library of the following four grounds:
  - (a) that his name is not no me and a large And of the constituency in respect of which the classes and a respect of which the classes and a respect of which the classes are a respect to
  - (b) that his claim to be a command of the Ficel Electoral Roll is false;
  - (c) that he has already water and
  - (d) where there is more than an and a partial in the same building, he is not entitled to record have the transfer expect of which the objection is raised.

The enters the polling station the Presiding Officer of the control of the elector's station this behalf shall check the elector's and the sparticulars with the relevant entry in the electoral rolls are all cut the serial number, name and other particulars of the

I dealing the right of a person to obtain a ballot paper, the limit of Cheer or the Polling Officer, as the case may be, shall overlook the case may be printing errors in any entry in the electoral rolls, if he are that such person is identical with the voter to whom such entry

there a polling station is for both men and women voters, the last and Concers may direct that they shall be admitted into the polling station alternately in separate batches:

- The Returning Officer or the Presiding Officer may appoint a weemen to serve as an attendant at an polling station to assist the Presiding Officer generally in taking the poll in respect of women voters, and in particular to help in searching any women voters in case it becomes recessary.
- 21. (1) A voter on election duty who wishes to vote shall at least three days before the date of poll approach the Returning Officer or any officer of the constituency designated by him in respect of which he is voter and make an application in Form-14 for the issue of ballot paper in order to enable him to cast his vote.
  - (2) The Returining Officer shall on being satisfied as to the identity of such voter on production of letter of appointment in connection with election—
  - (a) have the person's name marked in the electoral roll; and
  - (a) issue to such voter a ballot paper and permit him to voter on the spect with the instrument provided for the purpose:

Free Led that the Returning Officer may fix date and time and place when

Frewded further that the contesting candidate, his Election Agent or an anti-correspondent view shall also be informed of the date, time and place and the correspondent when the votes are cast.

- After recerding his vote, such voter shall make over the ballot paper : Returning Officer in a sected cover.
- . ा हत्यां Officer shall keep the counterfoil of such ballot paper

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Challenging of Leatility.

- 42. (1) Any polling agent may and angular the identity of a person claiming to be a particular voter by first durant the same of two rupees in cash with the Presiding Officer for each such that eage
  - (2)" On such deposit being mine ihe Freelding Officer shall
  - (a) warn the person in the person for impersonation;
  - (b) read the relevant entry it a successal rell in full and ask him whether he is the person relevant a trail entry i

  - (d) require him affichers . . . . . . ; resting in the said list.
  - (3) The Presiding Office and the salies and a summary inquiry into the challenge and may for the autorise --
  - (a) require the challenger to and one evidence in proof of the challenge and the person challenged to and one evidence in proof of his identity;
  - (b) put the person challenged any question recessary for the purpose of establishing his identity and real real relations were them on eath; and
  - (c) administer an oath to the newson and enged and any other person offering to give evidence
  - (4) If after the inquiry, the linear of C figureers for the the challenge has not been established, to stand to the the feet of fininged to vote; and if he considers that the counterge has been established, he shall debar the person challenged from social
  - (5) If the Presiding Office is of the entire or that the challenge made is frivolous or has not been mile of and a formation of the deposit made under sub-sule (1) he for a test to the Government and in any other case, he shall return it to the obtaining or at the conclusion of the inquiry.

Safeguard againt

- 43. (1) Every voter about whose here to the French ag Officer or the Polling Officer, as the case may be a satisfied, shell after his left forefinger to be laspected by the Presiding Officer or the Polling Officer and an indelible ink mark to be not an if
  - (2) If any voter refuses to a "rath left forefinger to be inspected or marked in accordance with sub-vielly or has already such a mark on his left forefinger or does any not alite a viet to removing the ink mark, he shall not be supplied with any ballet paper or allowed to vote.
  - (3) Any reference in this rule to the left forefager of a voter shall in the case where the voter has his late forefager missing be constructed as a reference to any other singer of his left hand and shall, in the case where

all the fingers of his left hand are missing to be constructed as a reference to the forefinger or any other finger of his right hand, and shall in the case where all his fingers of both the hands are missing be constructed as reference to such extremity of his left or right arm as he possesses.

	•	ending stablishing issue to a second stanged with such
ning	17	e Eigenrae Constitution in it direct and signed in
athe		the Praiding Officer.
		. Tagitadis Rule 41, no billot pun aball be issued to any
		e a e d 1 fixed for the commencement of the poll.
: ;		or paper shall be issued to any vot seller the hour fixed for
him		the except to those voters and are present at the
		e of the time of closing of the pull. Such voters shall be
-15;		to, of the vote even after the chang of the poll.
ist.		of insisting a ballet paper to a voter, the Polling Officer
into		to the second se
into		the its counterfoil the electoral roll number of the voter as
		the marked copy of the electoral roll;
inge		: : signature or themb impression of the said voter on the
nose n		and the state of t
and		end to same of the voter in the marked appy of the electoral
Son		
		". To mere, a the serial number of the ballot paper issued to the
inge		,
ete;		at et ballet paper shall be delivered to un elector unless he
:bar		ge far. it thumb frapression on the conditation of that ballot
		*.te
le is		militading enything contained in sub-rule (4) it shall not be
-osit		Presiding Officer or Polling Officer or any other Officer
ther		in the impression of the elector on the counterfoll.
iry.		erace in the polling station shall note down the serial numbers
Hing		a first super issued to particular voters.
ter to		
. an	٠٠ ا	. serier to whom a ballot paper has been issued under Rule
9	7 F.7-	
105		herdinafter laid down
ihis		: : : : : : : : : : : : : : : : :
, he		
		mark on the ballot paper with the instrument supplied
the		the same of the symbol of the candidate for whom he
18 31		
iere		psper so as to conceal his vote;
ince		Building Officer the distinguishing mark
the las		i said fall the the fresiging Omes, the distinguishing mark on
2,115		

- (a) insert the folded ballet paper into the billion I be a ringle
- (f) quit the polling station.
- (g) Every voter shall vote without undue delay
- (4) No voter shall be allowed to enter a vehicle or positivent when unother voter is inside it.
- (5) If a voter to whom a ballet paper has the in the see, after warning given by the Presiding Officer, to close the procedure as hild down in sub-rule (2), the ballet paper has the considerable whether he has recorded his vote thereon or not, in the content of the Presiding Officer or a Polling Officer latter than the presiding Officer.
- (6) After the ballot paper has been taken that the line and Officer shall record on its back the works "Cantalina start or and put his signature below their parts."
- (7) All the ballot papers on which the same Danier Voting Procedure Violated" are recorded said to keep the later that cover which shall bear on its face the word "Ballot Farer, and procedure Violated".
- (8) Without prejudice to any cities present and in the from whom a ballot paper has been taken the cities and a finite between the vote, if any recorded ensure the cities and the counted.

kecording of votes of blied or in firm voters. 46. (1) If the Presiding Officer beautiful in the ballot paper or to make a mark thereory in the ballot paper or to make a mark thereory in the ballot paper or to make a mark thereory in the ballot paper or to make a mark thereory in the ballot paper or to take wife the analysis of the vote on the ballot paer on his behalfall in the ballot paer on his behalfall in the ballot paer or his behalfall in the ballot paer or folding the ballot paer or fold

Provided that no person shall be permitted in a little of more than one voter at any polling states as the late and

Provided further that before any famous productions and the companion of a voter on any day under this rele, the restrict to the second to declare to be inform 16 that he will keep second to restrict the restrict of the voter and that he has not alread; and a life of the restrict of th

Form 16 (A).

Jah with his beliet paper it washed as the second of such as the second of satisfying him we should be second of satisfying him we should be second of such ballot paper, and the ballot papers of such ballot paper shall be marked as the Presiding Officer.

I all the decides not be use in a Presiding Officer, and the ballot paper sometimed as "Resourced Is and the ballot paper sometimed as "Resourced Is and the paper shall be marked Is and the paper shall be marked as "Resourced Is and the paper shall be marked Is and the paper shall be marked as "Resourced Is and the paper shall be marked Is and the

The state of the conducted under sub rule (1) or sub-rule (2) shall the state of a conduct.

The representing himself to be particular voter applies in the site of the person has already voted as society eter, and a such voter, and a such control of the person has already voted as society eter, and a such voter, and a such control of the presiding Officer may ask, be entitled, subject to the same that the referred to as a "tendered ballot paper)" in the same that I is any other elector.

- I Every such person shall, before being supplied with a tendered raint paper, sign his name against the entry relating to him in a list in Form No. 17.
- 3 A tendered ballot paper shall be the same as the other ballot papers used at the polling except that—
- such tendered ballot paper shall be serially the last in the bandle of pallot papers issued for use at the polling station; and
- the state of the words "tendered ballot Paper" by the Presiding. Officer
- 75. ever, after marking a tendered ballot paper in the voting and interest and folding it, shall, instead of putting in into the ballot to putting in into the ballot paper in the Presiding Officer, who shall place it is a cover specially and find the purpose.

The fraction Officer shall close a polling station at the nour final continuous traction and the land shall not thereafter admit any taken to the station :

. 1.

Fig. 181 al. 1 seller, present at the polling station before it is closed at a 18 moved to 1210 that votes.

I was present at the polling an elector was present at the polling and a second by the Presiding Officer

Sealing of Bellot Boxes after Post.  Account of	Officer shall close to the preside of the first ballet to the president to th	
Ballot Papers.	paper account in Form. In the words "Ballot paper A	
8	close of the pell 2 tracer, and the ballot paper account duly attended to the sail polling agent therefore	
Scaling of other Packets,	(a) The presiding Comment of the markets:  (b) the counterfold of the ballot paper agent and the same of the following the same of the same of the following the same of	)!
	(d) any other balling recedure.	
	(f) any other carrest that it is and the list in Form—17;	n
	(h) the list of characters :	t
	(2) Each such parent and the Presiding Officer and with the seal of the Presiding of of his polling agent and majorate and majorate agent and majorate agent and majorate agent agent agent and majorate agent age	t
	desire to affix this was the second s	
Transmission of Ballot Box, etc. to the Returning Officer,	to be delivered to the Ferrer and the set of the Returning Officer may direct—	
1	(a) The ballot baxes and the control of the ballot paper server.	

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- La Gring Officer shall make adequate arrangements for the second of the papers and for their countries of votes.

The article of the proceedings at any polling station are also distincted by riot or open violence or if at an election of the task to take the pollar any polling station on account of the first attack, or any other sufficient cause, the Returning for article Probling Officer for such polling station shall announce are at a function of the poll to a date to be fixed later and where the polling at a distance by the Presiding Officer he shall forthwith inform the factoring Officer concerned.

- Wherever a poll is adjourned under sub-rule (1) the Returning Officer shall immediately report the circumstances to the District Municipal Election officer and the Election Commission and to the State Government. The Election Commission in consultation with the State Government shall, by notification, fix date and hours on which the poll shall recommence and the District Municipal Election Officer shall fix the polling station at which the polletial be taken
- 55. (1) If the pollat any polling station is adjourned under rule 54, the provisions of the rule 50 to 52 (both inclusive) shall, as far appracticable apply as if the poll was closed at the hour fixed in that behalf under rule 11.
  - [2] In any adjourned poll the voters who have alredy voted at the poll stadjourned snall not be allowed to vote again.
  - The Returning Officer shall provide the Presiding Officer of the sealed states station at which such adjourned poll is held with the sealed states containing the market copy of the list of voters other sealed states. The original ballot box containing the polled ballot papers and a new tailor box.
  - Trefer use Officer shall open the sealed packets in the presence of the list of voters and use the market copy of the list of voters use 12,00000 process.
  - The transfer of the same of th

In case of destruction etc. of Batlet Boses. 56. It at a ped

- (a) any ballot box used at a polling station is unlawfully taken out of the custody of the presiding. Officer, or is accidently or intentionally destroyed or is lost, or is damaged or tampered with, to such an extent, that the result of the poll at that polling station cannot be ascertained, or
- (b) any such error or irregularity in precedere as is likely to vitiate the poll is committed at a polling station or at a place fixed for the poll. the Presiding Officer shall forchwith report the matter to the Returning Officer/District Municipal fixed in faller was will immediately report
- the same to the Election Commissionance to the State Government.

  (2) Thereupon, the District Municipal Election Officer shall, after taking all material circumstances into account, either.
- (a) declare the poll at the polling statica to be void ; or
- (b) if satisfied that, the result of a fresh poll at the polling station will not in any way, after the result of the election or that error or irregularity in procedure is not material, issue such directions to the Returning Officer as he may deem proper for the further conduct and completion of the election.
- (3) Where a poll at a polling station is declated to be void under clause (a) of sub rule (2), the District Municipal Election Officer shall immediately report the matter to the Election Commission and also to the State Government. The Election Commission in consultation with the State Government shall, by notification, fix a date and time for taking a fresh poll and thereupon the District Municipal Election Officer shall, fix the polling station at which pall shall be taken.
- (4) The provisions of these rules or orders made thereun shall apply to every such fresh poll as they apply to the original poll.

#### COUNTING OF VOTES

. Turn unless the context otherwise requires-

and itself means a contesting candidate;

"means a Constituency of a Municipality.

Agent' means a counting Agent duly appointed the rules and includes a 'candidate and the election of a candidate is who present in the counting:

of commence and shall give a notice of the same in writing

2.2 that if for any reason the Returning Officer finds it necessary at many after the date, time and place or places so fixed or that after giving notice of the same in wirting to each candidate or a count.

Each contesting candidate or his election agent may appoint the contesting agents to act as counting agent as the Election Commission of the country agent as the Election Commission of the contest by a general or special order.

- 2) Every such appointment shall be made in Form 19 in dupliselective copy of which shall be forwarded to the Returning Officer while the for copy shall be made over to the counting agent for production has the Returning Officer not later than one hour before the time fixed or equating under rule 58.
- 31 No counting agent shall be admitted into the place fixed for unless he has delivered to the Returning Officer the second copy appointment letter under sub-rule (2) after duly completing and the declaration contained therein and receiving from the Returning pass valid for entry into the places fixed for counting.
  - The revocation of appointment of counting agent at any time
  - in the eyent of such revocation before the commencement of a circuit votes the candidate or his election agent may make a meant in accordance with the sub-rule (2).
    - Fr. Returning Officer shall, exclude from the place fixed for

persons authorised by the Election Commission;

make authorised by the District Municipal Election Officer;

The servent on duty in connection with the election;

and Counting agent; and Counting agent; and are remains to be known as Counting supervisor and Count-

is the counting appoint to assist his in the counting.

CHAPTER-IN

nally such of be et the 11. ining 358 77 alter a will or of the ; and . . . nder. 1000 - 0401 July 1 with e for ction apply

and at

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a	(2) No perion .  has been otherwise weller appointed under claure .	. alf of, or shall be
	(3) The Returning [1] or Agents shall watch it: [2] a second of counting tables.	anting Agent
	(4) The Returning ing agent of a candilate a second	* one count-
	himself of fails to obey removed from the place thing Officer of by any hith behalf by the Returning -	or may be the Return- actionised in
Maintenance of Secrecy at the Coun- ting Centre	61. The Returning Chine caplain the necessity was many busy present	such per-
Countles Votes Rece- lved in	62. (1) The Returning 15 are received by him in scale:	allot papers
Scaled Cover.	presence of candidates of the first the first	er or in the
	(3) The Returning I have scaled covers and record the second in Form 21 and announce treatment	des in the
	(4) Thereafter classification ballot papers shall be separate to which shall be sealed by the Ferral East and election agents or country the packet shall be permitted to the name of the constituents.	
	(5) No Ballot paper: 1218	- 'e rejected
Scruting and opening of Ballot	63. (1) The Returning Office the candidate or their electric ties to the candidate of their electric ties to the candidate of the candidate or their electric ties to the candidate of their electric ties the candidate of	n presence
Potes.	(2) Before any tall: tree counting agents present at the tall as might have been affixed trees.	table the
	(3) The Returning Carrier and ballot boxes has, in fact, but the	one of the
	baxes has in fact been tampeted	the ballot tallot papers and down in

or -"Terr tal at our off calls halled have shall be 1 133 lundles and scrutinised . ... . raing Officer shall reject a ballot paper. .gent that any mark or writing by which the voter can be e or . . . . . . . . . . . . . in little the vote, it bears no mark ut all or bears mark ountmany therwise than with the instrument supplied for the . are given in favour of more than one candidate; or ucts y be er repurious ballot paper; or MITTEdamaged or mutilated that its identity as a genuine at in te it paper cannot be established; or t it hears a serial number for is of a design different from .nting the serial numbers, or as the case may be, design of the pertallet papers authorised for use at the particular polling at it is does not bear both the mark and signature which it should apers have borne under the provision of these Rules : Fractical that where the Returning Officer is satisfied that any such tha color as to mentioned in Clause (g) has been caused by any mistake or finere cr. the part of the Presiding Officer or Polling Officer, the ballot paper shall not be rejected merely on the ground of such defects; : the Provided further that a ballot paper shall not be rejected merely on heets the ground that the mark indicating the vote is indistinct or made more than once, if the intention that the vote shall be for a particular candi--ctcd date clearly appears from the way the paper is marked. acket (3) Before rejection of any ballot paper under Sub-Rule (3) the dates Returning Officer shall allow the candidate or his election agent and the al on counting agant present a reasonable opportunity to inspect the ballot orded paper, but shall not allow him to handle it or any other ballet paper. erip-14 The Returning Officer shall endorse on every ballot paper \*== no rejects the word "rejected" and the grounds of rejection in icted extractated form either in his own hand or by means of a rubber stamp and can be and such endorsement. sence for the let papers rejected under this Rule shall be bundled Ler, tallet paper which is not rejected under this Rule shall : the scal The purpose of counting of votes in respect of election of a large in the ballot paper which is not rejected under the purpose of the candidate in whose is inf the . . . . . . rark nas been validity given. I have the progress of counting of vote in connection with the line Returning Officer shall count all the valid votes in the real numbers, thereof, in the counting sheet tolise apers am in

7.

- (3) After the counting of all ballot papers contained in the ballot box used at a polling station has been completed.
  - (a) the counting supervisor shall fill in and sign part-II of ballot paper account in Form 18 which shall also be signed by the Returning Officer;
  - (b) the Returning Officer shall make the entries in result sheets in the Form 22 and announce the particulars.

#### Scaling of used Ballot Papers.

- 66. (1) The valid ballot papers of each candidate and the rejected ballot papers shall thereafter be bundled separately and such bundles made up into a separate packets which shall be seeled with the seals of the Returning Officer and such of the candidates, their election agent or counting agent as may desire to affix their seels thereon; and on the packet so sealed shall be recorded the following particulars, namely—
  - (a) the name and number of the constituency;
  - (b) the particulars of the polling stations where the ballot papers were used; and
  - (c) the date of counting.

# Continuous.

67. The Returning Officer shall, as far as practicable, proceed continuously with the counting of votes and shall during any intervals when the counting has to be suspended, keep the ballot papers, packets and other papers relating to the election sealed with his own seal or the seal of such candidate or election or counting agent as may desire to affix their seals and shall cause adequate precautions to be taken for their safe custody during such intervals.

# Recountise of Vote,

- 68. (1) After completion of the counting of vote the Returning Officer shall record in the counting sheet in Form 21 the total number of votes policed by each candidate and announce the same.
- (2) After such announcement has been made, a candidate or in his absence, his election agent or any of his counting agents may apply in writing to the Returning Officer to recount the votes either wholly or in part stating the grounds on which he demand such recount.
- (3) On such an application being made the Returning Officer shall decide the matter and may allow the application in whole or in part or may reject it in to if it appears of him to be frivolous or unreasonable.
- .(4) Every decision of the Returning Officer under subrule (3) shall be in writing and contain reasons thereof and shall be final.
- (5) If the Returning Officer decides under sub-rule (3) to allow recounting or votes either wholly or in part he shall--
  - (a) do the recounting in accordance with the rule 65;
  - (b) amend the counting sheet in Form 21 to the extent necessary after such recounting; and

d in the a talk at the heart so made by her, are a lie total number of votes polled by each condidate art-II of . ... dades sectore (1) or sub-rule (5), the also be a result mars. ... that no step under this sub-rule shall be taken on the rejected the landing until the candidates or their election bundles agent present at the completion thereof have nable opportunity to exercise the right conferred he seals election thereon : If the impletion of counting of votes of a constituency, and the last is found to exist between any candidates and the s parti-Illian of the vote will entitle any of those candidates to be Latitude elected, the Returning Officer shall forthwith decide between : ballot 15.14 tandidates by lot and proceed as if the candidate on whom the in falls had received an additional vote. 11 1- On the completion of counting of votes and signing of proceed realizations in Form 22 the Returning Officer shall g any : ballot as declare the results in Form 23, the candidate to whom ed with the largest number of valid votes have been cast, to be counting duly elected; ieouate (b) inform the District Municipal Election Officer, Election ervals. Commission and the State Government of the result of urning the poll. The Election Commission shall cause the name: number of elected candidate published in the Official Gazette; c) permit any candidate or his election agest or counting indidate agent to take a copy of extract from, such return which shall be prepared by the Returning Officer after the declaration agents : votes of result. emand 1) As soon as may be after a candidate has been declared to be elemed the Returning Officer shall grant to such candidates a Officer militate of election in Form 24 and obtain from the candidate an nole or ender-integerment of its receipt duly signed by him and immediately rivolous First one unique degement to the concerned places as per instruc-: sub-After completing the counting of votes in an election the :all be then make into separate packets-- Command sheets in Form-; 21 (3) to Tests in Form-; 22 . ". It raper secount in Form-18 

---- - sesied packet.

- Tapers directed by the Election Commission to be

cessary.

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(2) Each such packet shall be scaled after a scale of the Returning Officer and with the scale either of the car acceptance it his election agent or of his counting agent who may be presented as a counting hall and may desire to affix, his scal-thereon.
72. (1) The Returning Officer, shall the course or cause to be delivered to the District Municipal Election officer may be a such place as the District Municipal Election Officer may be a such place as the
(a) the ballot boxes;
(in) the ballot paper account:
(c) the scaled packets referred to the fill and

(d) all other papers used at the process of the District Municipal Electron linear transfer make adequate arrangement for the safe transport of all th papers and for their safe custody.

Account of Election expenses and lodging of Account with the District Municipal Election Officer.

Transmission of ballot boxes, packets, etc. 10 the District Municipal Election Officer.

> 73. (1) Every candidate at an election of a specific by his election agent, keep a separate and correction with the election incurred of 110 and 110 are by his election agent between the date on which he had not not made and the date of declaration of the result thereof. have

> Explanation 1.-Notwithstanding an er or decision of euthorised in eny court to the countary, any exp. connection with the election of a candidate other association or body of percent comi ther than the cardilate or his election agent shall not ever be deemed to have been, experience and the election incurred or authorised by the candidate and again for the purpose of this sub-rule:

> Provided that nothing contained in the c candidate has been declared void of instant

> Explanation II.—For the removel : ... erd a declared that any expenditure incurred in respect of the service of the Government and belonging the service of the Government and belonging the service of the covernment and belonging the covernment and the c g. - . in made, facilities in clause (7) of section 123 of the Regreter 1 . Figure Act, 1951, in the discharge or puported discharge 1 . Figure Act, 1951, in the provise to that clause thall are a second turn in connection with the election forms. connection with the election incurred or a condidate or by his election ugent for the purpose of the territory

- (2) The account shall contact the transfer provided in rule 74: 200
- (3) The total of the self extent. . . . exceed such amount as specified in rule 78.
- (4) Every contesting candidate at the second within thirty days from the date of election of the second candidate at the second dates of their

ura- T	•	
ZCIIL.	e z count kept by him or by his election agent under	
8.000	and a second sept of min or pri me or committee	
o be	The content of closeless and the light bury mondidate of	
the	The applicant of election expenses to be kept by a candidate or respect of each	
	errer fiture from day to day, namely—	
	1 the late on which the expenditure was incurred or author	
7	figil 1	
	in the nature of the expenditure (as for example, travelling,	
	Taxtage or printing and the like);	
mate other	the amount of the expenditure-	
76656	(i) the amount paid; and	
	(ii) the amount outstanding;	
: by		
e in	(d) the date of payment;	
elec-	tel the name and address of the payee:	
date	(f) the serial number of vouchers, in case of amount paid:	
n of	ig: the serial number of bills if any, in case of amount outstand;	
i in		
any	(b) the name and address of the person to whom the amount outstanding is payable.	
the		
not	(2) A voucher shall be obtained for every item of expenditure	
the	unless from the nature of the case, such as postage, travel by rail and the like, it is not practicable to obtain a voucher.	
	(3) All vouchers shall be lodged along with the account of elec-	
any	expenses, arranged according to the date of payment and serially	
of a	remarked by the candidate or his election agent and such serial numbers	
	the entered in the account under item (f) of sub-rule (1).	
that	(4) It shall not be necessary to give the particulars mentioned in	
lities	2 of sub-rule (1) in regard to the items of expenditure for which	
the	have not been obtained under sub-rule (2).	
oned		
951,	The District Municipal Election Officer shall, within two days	
oned	2.22 on which the account of election expenses has been lodged	
e in	T - 117 fate cause a notice to be affixed to his notice hoard specifying-	
: by	- the date on which the account has been lodged;	
á in	: : : name of the candidate; and	
địc,		
such	time and place at which such account can be inspected,	
SMER	in remain shall on payment of a fee of one rupee be entitled to	
birty	= = = = = = = = = = = = = = = = = = =	
: are	- ission in this behalf be entitled to obtain attested	
heir	- count of of any part thereof.	

Report by the District Manicipal Election Officer on the lodging of the account of Election expense and the decicion of the Election Commissioner thereon.

- 77. As soon as may be after the angles of their specified for the lodging of the accounts of election expenses to any election the District Municipal Election Officer shall report to the Election Commission—
  - (a) the name of each contesting and include:
  - (b) whether such candidate has indiged his account of electionexpenses and if so, the date on which such account has been lodged; and
  - (c) whether in his opinion such account that teen lodged within the time and in the manner required to these rules.
- (2) Where the District Market Elected Class is of the opinion that the account of election expenses of the card Lie has not been lodged in the manner required by the Islanda will be every such report forward to the Election Communicative and the vouchers leaged along the candidate and the vouchers leaged along the continuous and the vouchers leaged along the candidate and the candidate and the candidate along the candidate along the candidate and the candidate along the candidate along the candidate and the candidate along the candidate along the candidate and the candidate along the candidate along the candidate along the candidate and the candidate along the can
- (3) Immediately after the rubminion of the report referred to in sub-rule (1), the Distret Municipal Element (12.15 mill publish a copy thereof by affixing the same to his native time:
- (4) As soon as may be after the reserved to in sub-rule (1) the Election Commission shall receive the same and decide whether any contesting candidate has false to longed the account of election expenses within the time and in its matter required by these rules.
- (5) Where the Election Community carries that a contesting candidate has failed to lodge his account if a more expenses within the time and in manner required by these rules in the more in writing, call upon the candidate to show cause and in the failure.
- (6) Any contesting conditions with the real upon to show cause under sub-rule (5) may, which there are the receipt of such notice, submit in response of the matter a retreatment in writing to the Election Commission and shall at the same time are the District Municipal-Election Officer a copy of his representation in pather with a complete account of his election expenses if the had the arrange familished such an account.
- for the receipt thereof, forward to the Earner Common the copy of the representation and the account of the value comments as he wishes to make thereon.
  - (8) If, after considering the remaining the condidate and the comments made by the Dank Margel Election Officer and after such inquiry as it think in the Employee Commission is satisfied that the candidate has no good remaining for the failure to lodge his account, it shall declare here to be period of six years from the date of the order and construct to be published in the official process.

Maximum Elec-

. The state of the state of the

78. of the total of the expenditure of which is incoming to be kept and which is incoming or authorised in acceptant was an electric in Municipality shall not expend rupees to the same

is the . strictection . : been . - ithin tinion idged report ranses to in copy to in ecide at of these ating - the ting, lified thow such the niciplete n an days , of he the Offiatislure riod mb-

> and nici- v

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## CHAPTER-V. MISCELLANEOUS

clection to the Municipality no nomination is filed by constituency or if nomination or nominations is constituency or if nomination or nominations is constituency is or are found to be invalid or if such election constituency is countermanded, the Returning Officer shell The same to the Election Commission and thereupon sales of remain or members to fill any such vacancy or vacancies shall The the provision of these rules as soon as possible.

- 1. It is the within which a person may resign all but one of the
  - 1, fourteen days from the date of his election;
  - (b) where the dates of his election are different in respect of different constituencies fourteen days from the last of those
  - (2) such resignation shall be addressed to-
  - (a) the Chairperson of the Municipality;
  - (b) where the office of the Chairperson is for the time being vacant or is deemed to be in abeyance, the Vice Chairperson of Municipality;
  - (c) where the post of the Vice-Chairperson is also for the time being vacant or is, deemed to be in abeyance, to the Election Commissioner.
- (3) There the resignation has been addressed to the Electon Commission under sub rule (2), the Election Commission shall, as soon as may be after the receipt of the resignation, sent a copy thereof to the Secretary of the Municipality concerned.
- 11. When the constituency of a member elected to a Municipality theme: vecent by reason of his death, resignation, removal or otherwise : Estima Commission in consultation with the State Government shall if a core as soon as conventiently may be for holding bye-election to fill end the provisions of these Rules shall thereupon apply nau mutandis.
- 13 The deposit made under Rule 12 shall either ber returned to the state of the legal representative or be forfeited to the State in the terrordence with the provisions of these Rules, we
- Exact in case hereinafter mentioned in this Rule, deposit -----
- if we condicate is not shown in the list of confesting candi-ment to be commencement of the poll, the deposit shall be after the publication of the list of after - I. . . . . . . provision of sub-rule (3), the deposit shall be

	2	
	for leited if at an elected and the number of a less than one sixt of the valid votes point to a less than one six of the valid votes p	T.
Custody of Eallot Boges	63. (1) All belief there is a small be kept in succustody as the Election Committee to the	ii
and papirs Rela- ting to Elec- tion.	custody—	(c
	(a) the packets of truling the rest of counterfoils attached thereto:	d
	(b) the pockets of cled to the state wells, tendered or rejected.	OF
	(e) the packets :: :	
	(d) the packets of the man	
	(e) the packets of the decision in the estestation	on
	of the valid votes polled by all the tart it as	
	(f) all other papers relating the said of	
Production and Inspection of	84. (1) While in the customer in the Martinipal Election Officer, as the case may be, the Figure 1.	li-
E lact ion papers.	(a) the packers of united to thereto:	cd
	(b) the packets of the think the term of the valid, tendered or rejected;	OT
	(c) the packets of the course the last callet papers;	
	(d) the packets of the man at a transfer roll;	
	(e) the packets of the result. The secrets and the attestation of their signatures.	on
	Shall not be opened and the same of mot be inspected by or produced before, any paratitude in a seriest under the order of competent court.	
Disposal of Ele-	85. Subject to any director and the Election Commission or by a competent commission or by a competent commission.	ся
,	(a) the packets of unless the retained for period of three many and the retained for burning in such that the commission madirect;	a by ay
	(b) the other packets referred to the country and shall there after be destroyed by the country and shall there after be destroyed by the country and shall there after be destroyed by the country and shall there after be destroyed by the country and shall there after be destroyed by the country and shall the country and country	
-	Provided that packets consisting the state of used ball papers shall not be destroyed excent the treates approval of the Election Commissioner.	ot he
	(c) all other papers relating the control be retained for a period of six months and a control be destroyed by	or by
160	burning.	

Eviction from Requisitioned Premises.

- 89. (1) Any person remaining in possession of any requisitioned premises in contravention of any order made under rule 86 may be summarily existed from the premises by the Requisitioning Authority or any officer specially empowered by the Requisitioning Authority.
- (2) The Requisitioning Authority or any Officer so empowered may, after giving to any woman not appearing in public, reasonable warning and facility to draw, remove or open any latch or lock or bolt or break open any door of any building or do any other act necessary for effecting such eviction.

Release of prendser from requirition.

- 90. (1) When any premises requisitioned under rule 86 are to be released from requisition the possession thereof shall be delivered to the person from whom possession was taken at the time when the premises were requisitioned, or if there is no such person, to the person deemed by the requisitioning Authority to be the owner of such premises and such delivery of possession shall be in a full discharge of the Requisitioning Authority from all liabilities in respect of such delivery, but shall not prejudice any right in respect of premises which any other person may be entitled by any law to enforce against the person to whom the possession of the premises is so delivered.
- (2) When the person to whom the possession of any premises requisitioned under rule 86 is to be given under sub rule (1) cannot be found or his whereabouts are not ascertainable or has no agent or any other person empowered to accept delivery on his behalf the requisitioning authority shall cause a notice declaring that such premises are released from the requisition to be affixed on some conspicuous part of such premises and the Notice Board in the office of the Requisitioning Authority.
- (3) When a notice is affixed on the Notice Board as provided in sub-rule (2) the premises specified in such Notice shall cease to be subject to requisition on and from the date of such affixing of the Notice and be deemed to have been delivered to the person entitled to possession thereof and the Requisitioning Authority shall not be liable for any compensation or other claim in respect of such premises for any other period after the said date.

Penalty for contravention of any order regarding the requisition. 91. If any person contravenes any order made under rule 86 or rule 80 he shall, on conviction be punished with imprisonment for a term which may extend to one year or with fine which may extend to Rs. 1000/- or with both.

### CHAPTER-VI

### **ELECTORAL OFFENCES**

Promoting enmity between classes in conne ction with Elastion

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92. Any person who in connection with an election under these rules promotes of attempts to promote on grounds of religion, race, caste, community or language, feelings of anmity or hatred between different classes of the citizens of India shall be punishable with imprisonment for a term which may extend to three years or with fine, or with both.

Prohibition for public meeting on the day proceding the election day and on the election day.

- 93. (1) No person and a constant any public meeting in any polling area denotes the constant of the constant o
- (2) Any person, which is the provisions of sub-rule (1 shall be punishable with fine and if the Rupees.

Disturbances at election meetings.

- 94. (1) Any person white it is the relativistic this rule applies acts, or incities others to be a second for the purpose of preventing the transaction of water to the purpose of shall be punishable with fire the purpose of the punishable with fire the second to two hundres and fifty rupoes.
- (2) This rule applies to an out to account of a political character held in any constituency between the country of the state of a notification under these rule calling upon the country of early a member and the date on which such election in the c
- (3) If any police officer restriction to price any person of committing an offence under sub-rule and it remains a to do by the Chairman of the meeting, require that the train of Leclare to him immediately his name and address and of the price of the price of fails so to declare his name and address or if the price of the price of the price of the giving a false name or address the price of t

Retriction on the printing of pamph ets, posters etc.

- 95. (1) No person shall reprint to published any election pany hier to some and any election pany hier to some and address of the printer and the published thereof.
- (2) No person shall print in calls in to printed any election pamphlet
  - (2) unless a declaration as in the immun of the publisher thereof signed by him and attended to the persons to whom he appersonally know, is delivered by min in the printer in duplicate and
  - (b) unless within a reasonable tere eiter the printing of the document, one copy of the contract a test by the printer
    - (i) where it is printed in at Agents 1 to the Election Commission, and
    - (ii) in any other case to the Durant Municipal Election Officer of the District in which it is traited
  - (3) For the purpose of this rais
- (a) any process for multipling copies of a document, other than copying it by hand shall be deemed to be printing and the expression France shall be construed accordingly; and

unitioning Premises. Liks, Vestad Animals for Election sote.

- 86. (1) The District Magistrate or any Sub-Divisional Magistrate reathorised by him in this behalf, therein after in this sub-reterred to as the requisitioning authority) if it appears to him in connection with an election under this Act—
  - (a) that any premises are needed or are likely to be needed for the putpose of being used as a polling station or for the storage of ballot boxes after the poll has been taken, or
  - (b) that any vehicle, vessel or animal is needed or is likely to be needed for the purpose of transport of ballot boxes to or from any polling station or transport of members of the police force for maintaining order during the conduct of such election or transport of any officer or other person for performance of any duties in connection with a such election by order in writing requisition such premises, or as the case may be such vehicle, vessel or animal and may make such further order as may appear to him to be necessary or expedient in connection with the requisitioning:

Provided that no vehicle, vessel or animal which is being lawfully used by a candidate or his agent for any purpose connected with the election of such candidate shall be requisitioned under this sub-rule until the completion of the poll at such election.

- (2) The requisition shall be effected by an order in writing addressed to the person decided by the requisitioning authority to be owner or person in possession of the property and such order shall be served on the person to whom it is addressed.
- (3) Whenever any property is requisitioned under sub-rule (1) the period of such requisitioning shall not extend beyond the period for which such property is required for any of the purposes mentioned in that sub-rule.
  - (4) In this rule-
  - (a) "Premises" means any land, building or part of a building and includes a hut, shed or other structure or any part thereof;
  - (b) "Vehicle" means any vehicle used or capable of being used for the purpose of road transport, whether propelled by mechanical power or otherwise.

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- 87. (1) Whenever in pursuance of Rule 86 any premises are requisitioned, there shall be paid to the person interested, compensation of the amount which shall be determined by taking into consideration the following namely;
  - (i) the rent payable in respect of the premises, or if no rent is payable, the rent payable for similar premises in the locality;
  - (ii) if in consequence of the requisition of the premises, the person interested is compelled to change his residence or place of business, the reasonable expenses, if any, incidential to such change:

Provided that any person interested, being aggrieved by the amount of compensation so determined under this sub rule, may apply within thirty days from the date of order determining the compensation to the Secretary/Commissioner/Principal Secretary to the Government of Tripura, Urban Development Department for a review. The decision of the Secretary/Commissioner/Principal Secretary to the Government of Tripura, Urban Development Department shall be final.

Explanation: In this sub rule, the expression "person interested" means the person who was in actual possession of the premises requisitioned under rule 86 immediately before the requisition or where no person was in such actual possession, the owner of such premises.

(2) Whenever in pursuance of rule &6 any vehicle, vessel or any animal is requisitioned there shall be paid to the owner thereof an amount which shall be determined by the requisitioning authority on the basis of the fares or rates prevailing in the locality for the hire of such vehicle, vessel or animal;

Provided that where immediately before the requisition the vehicle or vessel was by virtue of hire purchase agreement in the possession of a person other than the owner, the amount determined under this sub rule as the total compensation payable in respect of the requisition shall be apportioned between the person and the owner in such manner as may be agreed upon, and in default of agreement, in such manner as the Requisitioning Authority in this behalf may decide;

Provided further that any person interested, being aggrieved by the amount of compensation determined under this sub rule, may apply within thirty days from the date of the order determining the compensation to the Secretary/Commissioner/Principal Secretary to the Government of Tripure, Urban Development Department for review and the decision of the Government shall be final.

88. An order or requisition under rule 86 shall be-

- (a) where a person to whom such order is addressed is a corporation or firm, in the manner provided for the service of summons in rule 2 of order xxix or rule 3 of order xxx as the case may be, in the first schedule of the Code of Civil Procedure, 1908 (Act V of 1908): and
- (b) where the person to whom such order is addressed is an individual.
  - (i) personally by delivering or tendering the order; or
  - (ii) by registered post with acknowledgement due; or
  - (iii) if a person cannot be found, by leaving an authentic copy of the order with any adult member of his family, or by affixing such copy to some conspicuous part of the premises in which he is known to have last resided or carried on business, or personally worked for a gain

Manner of Servicing o Requiition of p emises, Vehicles, Vessels and Animal,



- (2) The powers conferred by sub-rule (1) shall not be excrised so as to prevent any elector who is authorised entitled to vote at a polling station from having an opportunity of voting at that station.
- (3) If any person who has been so removed from a polling station re-enters the polling station without the permission of the Presiding Officer, he shall be punishable with imprisonment for a term which may extend to three months or with fine or with both.
- (4) An offence punishable under sub-rule (3) shall be cognizable.

Breaches of officials duty in connection with Election.

- 101. (1) If any person to whom this rule applies is without reasonable cause guilty of any act or omission in breach of his official outy, he shall be punishable with fine which may extend to five hundred rupoes.
- (2) An offence punishable under sub-rule (1) shall be cosnizable.
- (3) No suit or other legal proceedings shall lie against any such person for damages in respect of any such act or omission as aforesaid.
- (4) If the persons to who this rule applies are the District Municipal Election Officers, Returning Officers, Assistant Returning Officers, Presiding Officer, Polling Officers and any other person appointed to perform any duty in connection with the receipt of nominations or withdrawal of candidatures, or the recording or counting of votes at an election and the expression official duty shall for the purpose of this rule be construed accordingly, but shall not include duties imposed otherwise than by or under these rules.

Penalty for Government Servents for acting as Electon Agent, polling Agent, or connting agent. 102. If any person in the service of the Government/Central or State or the Tripura Tribal Areas Autonomous District Council acts in as an election agent or a polling agent or a counting agent of a candidate at an election he shall be punishable with imprisonment for a term which may extend to three months, or with fine or with both.

Removal of bailot papers from polling station to be an offlence

- 103. (1) Any person who at any election fraudulently takes, or attempts to take a ballot paper, out of a Polling Station, wilfully aids or abets the doing of any such act, shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to five hundred rupees or with both.
- (2) If the Presiding Officer of a Polling Station has reason to believe that any person is committing or has committed on offence punishable under sub-rule (1); such officer may, before such person leaves the Polling Station, arrest or direct a Police Officer to arrest such person and esearch such person or cause him to be searched by a Police Officer.

Provided that when it is necessary to cause a woman to be searched the search shall be made by another woman with strict regard to decency.

- (3) Any ballot paper found upon the person arrested on search shall be made over for take custody to a police officer by the Presiding Officer, or when the search is made by a police officer shall be kept by such officer in safe custody.
- (4) An offence punishable under sub-rule (1) shall be cognizable.

Other offence and penalties therefor

- 104. (1) A person shall be guilty of an electoral offence if at any election he.
  - (a) frauduently defeces or fraudulently destroys any nomination paper; or
  - (b) fraudulently defaces, destroys or removes any list, notice or other document affixed by or under the authority of a Returning Officer; or
  - (c) fraudulently defaces or fraudulently destroys any ballot paper or the official mark on any ballot paper to any declaration of identity or official envelope used in connection with voting by postel ballot; or
  - (d) without due authority supplies any ballot paper to any person or receives any ballot paper from any person or is in possession any ballot paper: or
  - (e) fraudulently puts into any ballot box anythink other than the ballot paper which he is authorised by law to put in; or
  - (f) without due authority destroys, takes, opens or otherwise interfers with any ballot box or ballot paper then in use for the purposes of the election; or
  - (g) fraudulently or without due authority, as the case may be attempts to do any of the foregoing acts or wilfully aids or abets the doing of any such acts.
- (2) Any person guilty of an electoral offence under this rule

shall—

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- (a) if he is a Returning Officer or an Assistant Returning Officer or a Presiding Officer at a Polling Station or any other Officer of Clerk employed on official duty in connection with the election, be punishable with imprisonment for a term which may extend to two years or with fine or with both.
- (b) if he is any other person, be punishable with imprisonment for a term which may extend to six months or with fine or with both.

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- (b) 'election pamphlet or poster' means any printed pamphlet hand-bill or other document distributed for the purpose of promoting or prejudicing the election of a candidate or group of candidates or any placard or poster having reference to an election, but does not include any handbill, placard or poster merely announcing the date, time, place and other particulars of an election meeting or routine instructions to election agents or workers.
- (4) Any person who contravenes any of the provisions of sub-rule (1) or sub-rule (2) shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to two thousand rupees, or with both.

Maintenance of SECTOCY veting.

- 96. (1) Every of ficer, clerk, agent or other person who performs any duty in connection with the recording or counting of votes at an election shall maintain, and aid in maintaining, the secrecy of the voting and shall not (except for some purpose authorised by or under any law) communicate to any person any information calculated to violate such secrecy.
- (2) Any person who contravenes the provisions of subrule (1) shall be punishable with imprisonment for a term which may extend to three months or with fine or with both.

Officer, etc. et election not to get for candi-dates or to. influence veting.

- 97. (1) No person who is a District Municipal Election Officer, a Returning Officer or an assistant Returning Officer or a presiding or polling Officer at an election or an officer or clerk appointed by the Returning Officer or the Presiding Officer to perform any duty in connection with an election shall in the conduct or the management of the election do any act (other than the giving of vote) for the furtherance of the prospects of the election of a candidate.
- (2) No such person as aforesaid, and no member of a police force shall endeavour-
  - (a) to persuade any person to give his vote at an election;
  - (b) to dissuade any person from giving his vote at an election ; or
  - (c) to influence the voting of any person at an election in any manner.
- (3) Any person who contravenes the provisions of subrule (1) or sub-rule (2) shall be punishable with imprisonment which may extend to six months or with fine or with both.
- (4) An offence punishable under sub-rule (3) shall be cognizable.

Probibition of or near polling

98. (1) No person shall, on the date or dates on which poll is taken at any polling station, commit any of the following acts within the polling station or in any public or private place within a distance the poining station of an any public of investigations ve

- (a) canvassing for votes, or
- (b) soliciting the vote of any elector; or
- (c) persuading any elector not to vote for any particular candidate; or
- (d) persuading any elector not to vote at the election; or
- (e) exhibiting any notice or sign (other than an official notice) relating to the election.
- (2) Any person' who contravenes the provisions of setrule (1) shall be punishable with fine which may extend to two hundred and fifty rupees.
- (3) An offence punishable under this rule shall be cognizable.
- 99. (1) No person shall, on the date or dates on which a poll is taken at any polling Station:-
  - (a) use or operate within or at the entrance of the polling station or in any public or private place in the neighbourhood thereof any apparatus for amplifying of repreducing the human voice, such as a megaphone or a loudspeaker: or
  - (b) shout, or otherwise act in a disorderly manner, within cr at the entrance of the polling station or in any public c: private place in the neighbourhood thereof;

so as to cause annovance to any person visiting the polling station for the poll, or so as to interfere with the work of the officer. and other persons on duty at the polling station.

- (2) Any person who contravenes, or wilfully aids or about the contravention of the provisions of sub-rule (1) shall be punishable with imprisonment which may extend to three months or will fine or with both.
- (3) If the Presiding Officer of a politing station has reason to believe that any person is committing or has committed an offence punishable under this rule he may direct any police Officer to arrest such person, and thereupon the police officer shall arrest him.
- (4) Any Police Officer may take such steps and use such force as may be reasonably necessary for preventing any contravertion of the privisions of Sub-rule (1), and may seize any apparatus used for such contravention.

100. (1) Any person who during the hours fixed for the poll at any polling station misconducts himself or fails to obey the lawful direction of the President Officer may be removed from the Polling station by the Presiding Officer or by any Police Officer on duty or by any person authorised in this behalf by such Presiding Officer.

Penalty disorderly conduct in or near polling station.

Fenalty for misconduct at the Polling Stations 

# FORM-(1)

( See Rule (12) )
" Merely gives the
(1) As election is to be held of a Member to
Returning There are the first of Officer (designation)
11,00 a,70 mil 2 mil 2 mil 2 mother than a public holiday) not later than the
(i) firm a maper may be obtained at the place and time aforesaid;
14 Tree - Tay in papers will be taken up for scrutiny at (Place)
en
f commended to the candidature may be delivered by a candidate or his election agent of the parameterized in writing by the candidate to deliver it to either of the office. Spirit in the agent (2) above at his office before 3 p.m. on the (date)
a transfer of the election being contested the poll will be taken on
n en er
Pass  Dits  Returning Officer
FORM (2) (See Rule 13 (2)) Nomination Paper.
I commerce at a castillate for election to the Municipality from the energy fr
Candidate and any second secon
Hig/Hercess access
His/Her carre is a mere int Serial No in part No sub-part
of the electric of ferring Constitutency No, of, of, Municipality,
Date (Signature of proposit)
I the above me manual can have assent to this nomination and hereby declare-
at that I have a implicted years of age;
by that I are secup at this election by party;
at that the symbols I have chosen are, in order of preference:
d) that except this nomination, I have not given assent to any other nomination from any other constituency for election as a member of Municipal Council/Nagar Panchayat.
The state of the s

e) that to the best of my knowledge and belief I am qualified and not disqualified for being chosen to fill the seat in the Municipal Council/Nagar Panchayat.

		44			
	Tribe of the St	ate of Tripura,			Tribe which is a Scheduled Tribe
Date				(Signature of C	randidate)
Serial	(To	ke off the inappers be filled by the	Returning Office	er)	This nomination
	ER at my office				(date)
Date				Returning Office	er,
		l'erfora	tion		
the person pres	enting the No	n paper and ) mination paper Paper	)		bended ever to
for election to Constituency N office at hy the candida (date)	o, te/proposer	All man naton	( hour parara a.li b	Munic was delive (s) on e taken up f	a candidate ripality from the red to me at my (date) for scrutiny on
				1,01.	arming Officer
			M (3)		
		( See Ru Notice of	Nomination		
Constituency b	lo escreed for Sc hereby given	heduled Caste/S that the follow	 lebeduled Trite	which is a gase es/Women.	tunicipality from real constituency/ the above election
Sl. No. of Nomination paper.	Name of Candidate	Name of father/ husband.	Address	Name of proposer	Electoral Roll number of proposer.
1	2	3	;	5	6
1. 2.			-		
3. 4. 5.					
6.					**************************************
Place :	10			1581	
Date :				Returning Of	Beer.

.

4.

- (3) For the purposes of this rule a person shall be deemed to be on official duty if his duty is to take part in the conduct of an cleation or part of an election including the counting of votes or to be responsible after an election for the used ballot papers and other documents in connection with such election, but the expression 'efficial duty' shall not include any duty imposed otherwise than by or under these rules.
- (4) An offence punishable under sub-rule (2) shall be cogratatio.

Removal difficulties any Ly the Government.

- 115. (1) The State Government may issue such general or special direction as may, in its opinion, be necessary for the purpose of giving effect to these rules, or holding any election under the Act.
- (2) If any difficulty arises in giving effect to the provisions of these rules, or in preparation, revision and correction of Electoral E. cr in holding any election, the State Government if occasion requires, may by order, do anything not inconsistent with the privisions of the Act and these rules, which appears to it to be necessary for the purpose of removing the difficulty.

By order of the Governor, LALVOHLIANA Secretary Government of Tripura.

# APPENDIX

( See Rule 15 )

List of Symbols

# TABLE-1

# ( Symbols reserved for recognised National Parties )

2. Communist Party of India 3. Communist Party of India (Marxist) 4. Indian National Congress 5. Janata Dal 6. Janata Party 6. Haladhar, within wheel (Chakra Haladhar).		I	2
2. Communist Party of India 3. Communist Party of India (Marxist) 4. Indian National Congress 5. Janeta Dal 6. Janata Party 6. Haladhar, within wheel (Chakra Haladhar).	-		
3. Communist Party of India (Marxist) 4. Indian National Congress 5. Janata Dal 6. Janata Party 6. Haladhar, within wheel (Chakra Haladhar).	2000	The state of the s	
4. Indjan National Congress Hand  5. Janeta Da! Chakra (Wheel)  6. Janeta Party Haladhar, within wheel (Chakra Haladhar).	2.	Communist Party of India	Ears of Corn and Sickle
5. Janeta Dal Chakra (Wheel) 6. Janata Party Haladhar, within wheel (Chakra Haladhar).	3.	Communist Party of India (Marxist)	Hanimer, Sickle and Star
6. Janata Party Haladhar, within wheel (Chakra Haladhar).	4.	Indjan National Congress	Hand
Haladhar).	5.	Janata Dal	Chakra (Wheel)
	6.	Janata Party	Haladhar, within wheel (Chakra
7 Samata Party Flaming Torch		4	Haladhar).
	7	Samata Party	Flagging Torch
the state of the s	-		
		***************************************	
man and		Table -	-1 l

Name of State Party	Symbol reserved
1	···
I. Revolutionary Socialist Party	Spade and Stoker.
2. Tripura Upajati Jeba Samui	Two Leas's.
FIRST SC	HEDULE
(Free Sym	(bols)

- 1. Bicycle
- 2. Boat
- 3. Cart
- 4. Elephant
- 5. Piough
- 6. Horse
- 7. Ladder
- 8. Lion
- 9. Pot
- 10. Rising Sua
- 11. Scales
- 12. Spade

- 13. Sparrow14. Swastik within a circle
- 15. Tiger
- 16. Two cultivators returning after cutting crop 17. Counch

# FORM; (8)

# ( See Rule 26(1) )

# Appointment of Election Agent.

tions, do
Enterior to the
es a se
T. o F. s. a. a. C. Officer,
ε candida'e at,
ate
as my election agent from this day at the above
5 5 T. 15
Factor
Signature of Candidate.
Date Signature of Candidate,
I eggst the above appointment.
First .
Dare : Signature of Election Agent.
FORM (9)
(See Rule 26 (2) )
Revocation of Appointment of Election Agent.
Election to the Municipality from the Constituency No
70
The Returning Officer,
I s candidate at the above election bereby revoke the
appointment of my election agent.
Piace :
Date :
[2] WERNING IN

Signature of Candidate.

FCT

( See F . : 1"

Appointment (\*\*)

Eelection to the	Municipality from the
Constituency No	
F g :5:1:1:	
who is a candidate at the above election in the contraction of the con	lo of
as a policing eller an	5 T T
Es relief politique :	Station No
at (Place)	, *, *
Place :	
Date :	
1 17	i date/Eelection Agent.
I agree to act at [7]	er i e
Place : date : Signature of P	i - ; Agent.
Declaration of Polling Agent to be signed to its	e. a militirati
I hereby declare that at the above election :	
of the Tripura Municipal (Conduct of Elem :: -	ish I have read/has been
read over to me.	C Dalling A LUD II (
Date :	grature of Polling Agent/Relief
Signed te : :	At the state of th
	I greater of Presiding Officer.
Date :	
FORM	
(S⇔ F:	<b>1</b> 1
Revocation of Appr 21721	1°5. if Agent.
Election to the	Municipality
from the Constituency No	360
То	
The Presiding Officer,	
I	: : : : : : : : : : : : : : : : : : :
of	in it is a clection bereby revoke
the appointment of	Agent/Relief Polling
Agent	1 1: 7. 1; Station No
Rt (Fi≥≈-	÷
M	
Place :	Benter: Garddate/Election Agent.
Date:	One of the contract of the con

.

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# FORM (4)

(See Rule 23 (1))

# List of validly Neminsted Candidates.

constitue	incy No		
51.	Name of	Name of father/	Address of candidate.
No.	Candidate.	husband.	C. Camponer
!	2	3	1 4
1.	1		-
2.			
3.			
٤.			,5.
٤.			
6.			
Place :-			Returning Officer.
		- FORM (5)	
		(See Rule 24 (3))	
con-titue	ney No	whi	Municipality from ch is a general Constituency,' s/Women.
To			
	turning Officer,		474.000
	ed at the above election	odo hereby give notice that I	withdraw my candidature.
Place :-		<b>c</b> :	nature of Condidate
Date :-		970	nature of Candidate.
		Receipt for Notice of Withdray	
	***************************************	d over to the person delivering	
Th	e Notice of withdraws	lof candidature by idate for the election to the	
our delic	ered to me by the	at i	my office
Aus och			oz
(date)			
Piace :-	-		
Date			Returning Offices.

# FORM H (See Foliate 4

# Notice of Williams of Citations

		that the following man to a sand candidation to a sand	1110 21 the above election
51.	Name of	Attenda of	Remarks.
No.	Candidate	Cacada	
1	2	· · · · · · · · · · · · · · · · · · ·	4
1.			
2.	1		
3.			
٠.			
5.			
€.			
		artificial to the second secon	
Place	:		
Date	: ; inappro		Officer.
Date	:- s off which is inappro	priate.	
Date	F . *	PORM  FORM  (See Real)  List of contemps [411.4]	Municipality from the
Date *Strik	Election to the	Printe.  FORM (See Right)  List of contemps [141] 14	Municipality from the
Date *Strik	e off which is inappro	Printe.  FORM (See Right)  List of contemps [141] 14	Municipality from the
Date *Strik	Election to the	Priate.  FORM  (See Fig. 1)  List of contempt fact is	Municipality from the Constituency reserved for Symbol
Date *Strike Const	Election to the uled Castes/Scheduled	Priate.  FORM  (See Fig. 1)  List of contemps Tann is	Municipality from the Constituency reserved for
Date *Strike Const Sched	Election to the uled Castes/Scheduled	Priate.  FORM  (See Fig. 1)  List of contempt fact is	Municipality from the Constituency reserved for Symbol
Const Sched	Election to the Ituesery No uled Castes/Scheduled Name of Candida	Priate.  FORM  (See Fig. 1)  List of contempt fact is	Municipality from the Constituency reserved for Symbol allotted.
Const Sched	Election to the Ituesery No uled Castes/Scheduled Name of Candida	Priate.  FORM  (See Fig. 1)  List of contempt fact is	Municipality from the Constituency reserved for Symbol allotted.
Consti Sched Sl. No.	Election to the Ituesery No uled Castes/Scheduled Name of Candida	Priate.  FORM  (See Fig. 1)  List of contempt fact is	Municipality from the Constituency reserved for Symbol allotted.
Const Sched Sl. No.	Election to the Ituesery No uled Castes/Scheduled Name of Candida	Priate.  FORM  (See Fig. 1)  List of contempt fact is	Municipality from the Constituency reserved for Symbol allotted.
Consti Sched S1. No. 1	Election to the Ituesery No uled Castes/Scheduled Name of Candida	Priate.  FORM  (See Fig. 1)  List of contempt fact is	Municipality from the Constituency reserved for Symbol allotted.

.

# FORM (12) (See Rule 30 (6)) Declaration of Election, when seet is transported to

	which a general constituency/constituency reserved es/Women.
Tripura Municipal (Conduct of Elec-	ns contained in sub-rule (b) & (c) of rule 30 of the float line) Rules, 1985, I declare that
Piaca : Date :	Signature of Returning Officer,
	FORM (13) (See Rule 34) Ballot Paper.
Constituency No	Nunicipality
Electoral Roll Part No	Sub-Part No
Serial No. of voter	Perforation
Name of Municipality	
	Symbol
Cosstituency No/Year GEN/Bye Name	
Name  Name	Symbo!
Name  Name  DEDEDEDEDEDEDEDE	Symbo! IS Symbo!

E : F . .

Se. 1 . . Application for Casting of Vote by parties To The Returning Officer. ... .. ... ... ... M.-1\*. . X: ... ... ... ... I intend to cast my vote at the ensuing to. ... . alloy to be taken at Polling Station No. ... - ... -Municipality. 1 1111 No... ... ... My name is entered at Sl. No. .... roll of constituency sub-part No... ... ... ... No... of ... Municipality. I have been posted on election duty and many etter of appointment. I request that a billot paper/papers for the - may be issued to me to cast my vote. Place : . a faithfully, Date : FORMAT (See Rule 41 1 List of Cra. - ;:-Election to the ... Municipality from the ... ... Name and No. of polling Station ... Sl. No. Name of Voter. Signature or impression Part/Sub-part ine person Challenged. of entry. No. 1. 2. 3.

1884 P 486

5.

Address of the Name of identifier Name of challenger pressiding on receiving refund of Officer.

1 2 3 4 5

1.
2.
3.
4.
5.
6.

Place:

Date:

Signature of Chellenger pressiding on receiving refund of Officer.

Signature of Presiding Officer.

Signature of Presiding Officer.

FORM-16 (See Rule 45(1)

Declaration by the Companion of Blind/Infirm Elector.

Signature of the Companion

Full Address to be given.



- -

5.

Fil — (Sqs Tull-Jacof Doll-

	List o	of I care		
Election to the	224			Municipality
Constituency No	was str			•••
No. and name of Po				
			-0	-
Part/Sub-part	Pull nan e		್ ್.್ಕಾಕ ಬ್	Signature of
No. & St. No.	of voter.	\$5.0° T-10°	tanion	companion
Voter.				
1	2		4	5
1.				
2.				
3.				
4.			120	
5. 6.				
b.				
Date			E prature of Pre	siding Officer.
*		F ·		
		(See F : - :		
	Lis:	ci Tearna		
Election to the	***		999	Municipality
from the Constituenc		7 <b>.</b> ∃	79 144	10.1
No. and name of pol	lling Station		***	211 141
Part/Sub-part	Address of	<b>5</b> 1 55 5	I No. of S	ignature or
No. &SI, No.	Voter.	T=:::.		umb impression
and name of		۶ <b>۲</b> :		f person tender-
Voter.		beca.		ng vote,
			Till English	
			_ :::	
1	2			5
2.				
3.				
1.				
5.				
5.				
Piaœ	***	(4.4)	Signature o	
Place		***	Signature of Office	

-

FORM NO . (See Rule No. 31 1, 1 Balled Paper servery

PART-1

	T 6	20 21 E		93
	Sorial		55.	8000
	From	Les		
	A	****		
***	(10)	*** ***	0.02 604	4.
4			9 - 20	100
	1.0			¥190
			100	500
	11	***************************************	200	
sal (a	-5;			to the rot to an
	81	:		
			1000	
		· 9	(3)	
	2010	200 per 100 pe	From to	Pro a la Number

Total (a+b a)

5. Ballot Papers to 1- found in the Ballot Box (5 + 3-4)

Date;

Signature of Presiding Officer

PART⊷: Result of C :-

SI. No	Name :	way! votes cast
1.		
2		
3		
4.		
τ.		
. See		
(a) Total	No. of valid votes cast	
(b) Total	number of rejected halici care	
III	Grand total (a +b)  Whether the total names	gentst item No. III above
	tallies with the total shown against	271-1 or any discrepancy
	A STATE OF THE STA	
Place :		Counting Supervisor.
Place :		
Date :		er .e Returning Officer.
	F1.51	
	Appendication	
11		Municipality
	Onstituency No	
To The Retur	rning Officer,	
		(name), a candidate (name), who is a
candidate a	it the above election do here	
	(address) as counting again.	
1 10	(address) 25 coducting con-	
Place		
Date		and a Candidate/Election Agent.
	to the second contract of the second contract	

l agree to act of the second

Total Life of Counting Agent.

# FORM—20 (See Rule 59(4) 1 Revocation of Appointment of Counting Agent.

Election to the		22						1.5%	in in inte	Philip	
from the Constituenc	No				74	415		200	×	DETE	
To											
The Returning Officer	٠,										
I		***	.,,			***	(5	ame), a	candi.	ista"	
Election Agent of				ere:				nain			
candidate at the above								267		13 -	
							23 8	94.	*<	•	
		(nam	e) Cour	nung	When					8	
(Place fixed for Counting	E).				V.						
Piace											
Date						9200	700-00-				
				Si	gnatu	te of C	andida	te Elec	tion Ag	ent.	
			FORM	1-21							
		t See	Rule	62 (	3))						
70	C	Ct ( .	Cana		. F. V		285/021 N/I				
	Counting		sealed			les rece	11.2				
Elegion to the	***			ē,					funicip:	ality	
from the Constituency	y No	***		1.4.4		00000			44		
3 18 1	1 40/87 40 40000		-				-				
No. and name	Total	number	of	1	No. of	valid		No. 0!	re, ecte	đ	
of polling	sealed covers			ballot				ballot papers.			
Stations	receive	d.		t	apers.						
1	2				3						
				*	-				ALPRES AND ES		
Bar.											
2											
٦.											
				-			9 16				
Name of Candidates				T	etal v	otes se	cured	by the i	Candid.	ates	
5				920 E 779 E			Ď				
Α	В		C			D		E	310		
	-	-		-		100			t to come		
		-									
Grand Total		( mark		***							
PI.					<b>c</b> :	nn+	01 C	enting	Conse	done	
Place	***	***	320		21	mature	OI C.C	នាមពន្ធ	auperv	1800	
Date	Signature of Returning Officer.										

\*

FORM-22 (Sec Rule 10 (1) )

Repul. Shore

No. & Name of polling Station (s)	papers found	No, of valid ballot papers.		No. of teadered votes
1	2	3	4	5
Votes secured	by the Candidate		**	**************************************
Α	В	c		E TOTAL.
Election Dut	y Votes			-1
Grand Total			The second of the second of the second of	

54 FORM-23 ( See Rule 70(1) (a) )

			1		Fry Trees V				
Declaration of	Election	Result w	hen seat	is conte	sted				
Flection to the from the	100	***	C	onstituen:	cy No.	1 11 10 414	e so	. Musik	i, aiii,
In persuan (Conduct of Ele (name) the said Munic Scheduled Cast	ection) R  cipality fo	ules, 199	5, 1 dec   above	clare the	it  has been	duly cic	,	As	.,. ddress ar in
									1
Picce								77	
Date					S	ignature (	of Returni	ng Offic	er.
			( Sec	FORM-2 Rule	70 (2) )			190	
1, Returnin									
hereby certify the									
declared Shri/Sr of									
to the Constitue Musicipality.	ency No.	•••		m	•••	ví		•••	,,,,
a						Signature	of Return (Seal)	ing Offic	æ
Max									
Date	***	•••							